

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

245

OF 1998

Applicant(s) Smti Bhanu Dutta
-VS-

Respondent(s) Union of India

Advocate for Applicant(s) Mr. N. Dutta
Mr. D. K. Das

Advocate for Respondent(s)

Ry. S.c.

Notes of the Registry	Date	Order of the Tribunal
<p>① This application is not not in time. Condonation petition not filed, C. F for Rs= 50 deposited vide IPO- No- 031235 dated- 22-10-98.</p> <p>② Requisite 4 copies have been filed.</p> <p><u>22/10/98</u> By Registrar</p> <p><u>16.11.98</u> Copies of the order have been sent to the D/Sec. for issuing the summons to the L/Advocates of the parties and vide no. 3232 & 3233 dated 17.11.98.</p>	<p>27-10-98</p> <p>lm</p>	<p>Heard Mr.Das learned counsel appearing on behalf of the applicant. Mr.Das wants to withdraw the application. Mr.J.L.Sarkar learned counsel for Railway Administration has no objection. Application is dismissed on withdrawal.</p> <p><u>62</u> Member</p> <p><u>22/10/98</u> Vice-Chairman</p>

Notes of the Registry

Date

Order of the Tribunal

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

OF 199

Applicant(s)

Respondent(s)

Advocate for Applicant(s)

Advocate for Respondent(s)

Order of the Tribunal

Notes of the Registry

27-10-98

Heard and pronounced by the Bench

On 27-10-98, the Bench has considered the application of the respondent and has found that the application is not maintainable. The Bench has accordingly dismissed the application with costs.